

**COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES
(1978-79)**

(SIXTH LOK SABHA)

THIRTIETH REPORT

MINISTRY OF RAILWAYS

(RAILWAY BOARD)

[Action taken by Government on the recommendations contained in the Fifth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Sixth Lok Sabha) on the Ministry of Railways (Railway Board) -- Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Workshops of South Eastern Railway and also award of petty contracts to Scheduled Castes and Scheduled Tribes in the South Eastern Railway.]

Presented to Lok Sabha on 27th April, 1979

Laid in Rajya Sabha on 27th April, 1979



**LOK SABHA SECRETARIAT
NEW DELHI**

April, 1979/Chaura, 1901 (Saka)

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COMMITTEE ON THE WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES
(1978-79)

Shri Ram Dhan—*Chairman*

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Shri Y. Sahai—*Chief Legislative Committee Officer.*
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INTRODUCTION

I, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes, having been authorised by the Committee to submit the Report on their behalf, present this Thirtieth Report (Sixth Lok Sabha) on Action Taken by Government on the recommendations contained in their Fifth Report (Sixth Lok Sabha) on the Ministry of Railways (Railway Board)—Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in the Workshops of South Eastern Railway and also award of Petty contracts to Scheduled Castes and Scheduled Tribes in the South Eastern Railway.

2. The draft Report was considered and adopted by the Committee at their sitting held on the 21st March, 1979.

3. The Report has been divided into the following Chapters:—

I. Report.

II. Recommendations|Observations which have been accepted by Government.

III. Recommendations|Observations which the Committee do not desire to pursue in view of the Government's replies.

IV. Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration.

V. Recommendation/Observation in respect of which final reply of Government has not been received.

4. An analysis of the action taken by Government on the recommendations contained in the Fifth Report (Sixth Lok Sabha) of the Committee is given in Appendix. It would be observed therefrom that out of 23 recommendations made by the Committee in the Fifth Report, 6 recommendations, i.e., 26.1 per cent have been accepted by Government; the Committee do not desire to pursue 8 recommendations, i.e., 34.78 per cent of their recommendations in view of Government's replies 8 recommendations, i.e., 34.78 per cent in respect of which replies of Government have not been accepted by the Committee and which require reiteration; and 1 recommendation, i.e., 4.34 per cent in respect of which final reply has not been received from Government.

RAM DHAN,

Chairman,

*Committee on the Welfare of Scheduled
Castes and Scheduled Tribes.*

NEW DELHI;

April 3, 1979.

Chaitra 13, 1901 (S).

CHAPTER I

REPORT

This Report of the Committee deals with action taken by Government on the recommendations/observations contained in the Fifth Report (Sixth Lok Sabha) on the Ministry of Railways (Railway Board)—Reservations for, and Employment of Scheduled Castes and Scheduled Tribes in the Workshops of South Eastern Railway and also award of Petty contracts to Scheduled Castes and Scheduled Tribes in the South Eastern Railway. The Report was presented to both the Houses of Parliament on 19th December, 1977 and the Ministry of Railways (Railway Board) were requested to furnish Government's replies to the recommendations|observations contained in the Report within three months, i.e., by 31st March, 1978. The Ministry of Railways (Railway Board), however, furnished the action taken replies in September, 1978, i.e., six months late of the stipulated time. *The Committee cannot too strongly stress the need of furnishing action taken replies within the stipulated period of three months.*

1.2. In para 19 of their Fifth Report, the Committee had recommended that the Liaison Officers, Personnel Officers and other concerned persons responsible for maintaining the rosters in the South Eastern Railway Workshops should undergo a refresher course for the proper maintenance of rosters and for that purpose utilise the services of the Commissioner for Scheduled Castes and Scheduled Tribes who had agreed before the Committee to arrange such a refresher course.

1.3. In their reply, dated the 30th September, 1978, the Ministry of Railways (Railway Board) have stated that the Chief Personnel Officer of the South Eastern Railway functions as the Liaison Officer for the Railway as a whole in regard to implementation of the reservation rules for Scheduled Castes and Scheduled Tribes. He is assisted in the discharge of his functions by the officers of the Personnel Branch at appropriate level.

1.4. The Commissioner for Scheduled Castes and Scheduled Tribes who was asked by the Committee to examine the rosters pertaining to Class III and class IV posts for the year 1975, in Kharagpur Workshop, had reported a lot of irregularities in the maintenance of rosters by the workshop authorities. The Committee, therefore, feel

it necessary for the staff concerned to undergo a refresher course for the maintenance of rosters. The Committee, therefore, reiterate, their earlier recommendation.

1.5. The Committee in paras 26 and 27 of their Report had observed that the percentage of Scheduled Caste and Scheduled Tribe employees in the South Eastern Railway Workshops after such a long time during which the reservation orders had been in existence and even after the Crash Programme for the recruitment of Scheduled Castes and Scheduled Tribes in November, 1975 was disappointing. In the view of the Committee, a number of posts which in the ordinary course should have been reserved and gone to the Scheduled Castes and Scheduled Tribes seem to have been filled by general candidates thus depriving a large number of Scheduled Castes and Scheduled Tribes of their due share in the services.

1.6. The Ministry of Railways (Railway Board), in their reply dated 20-9-1978, have stated that out of a total of 10,395 Class III employees in all the workshops of South Eastern Railway as on 1-6-1976, 8,365 employees were on the rolls of Kharagpur Workshop alone. Over 7500 of these employees in the Kharagpur Workshop belonged to technical categories and the rest to the non-technical categories in Class III services. The representation of Scheduled Castes in the technical categories was .6 per cent in the non-technical categories, 10.3 per cent. In the case of Scheduled Tribes, it was 3.5 per cent in the technical categories and 2.2 per cent in the non-technical categories. These figures would illustrate that the deficiency in the case of Scheduled Castes has been mostly in the technical categories which is chiefly due to the fact that the Scheduled Caste candidates with the requisite technical requirement[qualification were not available. Similar is the case with regard to the representation of Scheduled Tribes.

As regards the observation that a number of posts which in the ordinary course should have been reserved and provided to Scheduled Castes|Scheduled Tribes, but seem to have been filled by general candidates, it has been stated that where Scheduled Caste|Scheduled Tribe candidates are not available, the reserved vacancies are filled-after de-reservation. Such de-reservation is permissible. The vacancies so de-reserved are carried forward to subsequent years.

1.7. The Committee are not satisfied with the reply given by the Ministry of Railways (Railway Board) that Scheduled Castes and Scheduled Tribe candidates with requisite technical requirement

qualification are not available. There is no dearth of qualified scheduled Caste and Scheduled Tribe candidates. The Committee feel that essential steps which were required to be taken to fill these vacancies were not taken. The Committee would like the Ministry of Railways (Railway Board) to institute enquiry into the matter and find out the lapses which have resulted in not filling the reserved vacancies and initiate disciplinary action against those who are found responsible for such lapses.

1.8. In para 61 of the same Report, the Committee had expressed their unhappiness about the working of the Railway Service Commission, Calcutta and had recommended that the Ministry of Railways (Railway Board) should go into the powers, functions and working conditions of the Railway Service Commission and suggest suitable measures necessary for its efficient functioning.

1.9. In their reply dated 30-9-1978, the Ministry of Railways (Railway Board) have stated that the Railway Service Commission at Calcutta functions on the same lines as the other Railway Service Commissions and the powers delegated to the Commission at Calcutta are the same as those delegated to the other Commissions. The Ministry had also received complaints in the past about delays on the part of the Service Commission at Calcutta. The Commission has since been re-organised by effecting changes in the incumbents of the posts of Chairman and Member-Secretary and there has been noticeable improvement in the functioning of the Commission.

1.10. The Committee are not satisfied with Government's reply and reiterate their earlier recommendation that the Ministry of Railways (Railway Board) should go into the powers, functions and working conditions of the Railway Service Commission, Calcutta and suggest suitable measures for its efficient functioning.

1.11. The Committee in paras 84 and 85 of the same report had observed that a large number of vacancies reserved for Scheduled Castes and Scheduled Tribes in Class III and Class IV have been carried forward and consequently de-reserved by the South Eastern Railway Workshops, Kharagpur during the years 1973, 1974 and 1975 as a matter of course without following the prescribed procedure in this regard and had urged the Ministry of Railways (Railway Board) that before a reserved vacancy was carried forward and de-reserved, the procedure as laid down in the 'Brochure on Reservation for Scheduled Castes and Scheduled Tribes in Railway Ser-

services should be meticulously followed. The Committee had further recommended that all proposals for deservations should have the prior approval of the Ministry of Railways (Railway Board).

1.12. The Ministry of Railways (Railway Board), in their reply dated 30-9-1978, have stated that the functions of the Railways involve operation of trains, maintenance of Permanent Way and Signalling equipment and rolling stock. In the context of the emphasis on speed of operation. Safety of passengers and goods and implementation of plan projects and other schemes, there is utmost need to fill vacancies expeditiously in the operating and technical categories. The Department of Personnel and Administrative Reforms have, agreed to the General Managers of the Zonal Railways continuing to exercise the authority to dereserve reserved vacancies in the technical and operating categories in non-gazetted Railway services.

1.13. The Committee desire that no vacancy, technical or non-technical, should be carried forward without first de-reservation and no vacancy should be de-reserved without taking essential steps for de-reservation as laid down in the Brochure on Reservation for Scheduled Castes and Scheduled Tribes in Railway Services. The Committee, therefore, reiterate their earlier recommendation.

1.14. In paras 104 and 105 of their Report, the Committee had recommended that reservations for Scheduled Castes and Scheduled Tribes should be provided in the award of catering and vending contracts, book-stalls and other petty contracts on the South Eastern Railway, as also other Railways, equivalent to the percentages of reservations in force for them in the Railway Services.

1.15. In their reply dated 30-9-1978, the Ministry of Railways (Railway Board) have stated that in the allotment of small catering/vending contracts up to half-a-unit, Scheduled Castes and Scheduled Tribes are given preference and the contract is awarded straightaway to them if they are found capable of doing the work satisfactorily.

In the case of contracts, bigger than half-a-unit, they get preference for the award of such contracts, if they are found equal to other applicants in competence to menace satisfactorily.

As regards allotment of book stalls on the Railways, as per the policy prescribed, all fresh future allotment of bookstalls are reserved exclusively for unemployed Graduates, their co-operatives/Associations/Partnerships and the co-operatives of actual workers/vendors attached to bookstalls at the Railway stations.

The basic consideration in awarding catering/vending and book-stall contracts is to provide satisfactory service to the passengers. It is, therefore, necessary that the candidates should have requisite experience, financial stability, etc. against this background it will not be possible to reserve any percentage of the contracts in favour of any particular community.

1.16. The Committee desire that the Ministry of Railways (Railway Board) should re-consider the policy regarding award of petty contracts on the Railways to the members of the Scheduled Castes and Scheduled Tribes and ensure that they get their due share in the allotment of small catering/vending contracts up to half-a-unit and also bigger than half-a-unit. The Committee, therefore, reiterate their earlier recommendation.

1.17. The Committee in para 106 of their same report had asked the Ministry of Railways (Railway Board) to examine the feasibility of exempting the Scheduled Caste and Scheduled Tribe applicants from depositing the security money fixed for tenders and had recommended that a Scheduled Caste or Scheduled Tribe Officer should be associated in the Committee appointed to scrutinise the applications received by South Eastern Railway for the award of contracts.

1.18. The Ministry of Railways (Railway Board), in their reply dated 30-9-1978, have stated that since the financial stability of the contractor is one of the essential criteria for ensuring improved and complaint-free service to the passengers the amount of security deposit, which constitutes a small fraction of the total investment of the contractor, is not considered to be a great hurdle even for the members of the Scheduled Castes and Scheduled Tribes.

All applications for the catering/vending contracts as well as the bookstall contracts are screened by a Committee of concerned officers both at the Divisional as well as the headquarters levels. If the concerned officers happen to be members of the Scheduled Castes/Scheduled Tribes, they automatically come in the Screening Committee. Moreover, these Committees are only recommendatory and submit their recommendations to the competent authority who finally examines the recommendations of the Screening Committee and allot the contracts to a suitable candidate on merit. Inclusion of an officer belonging to Scheduled Castes/Tribes from other departments in the Screening Committees is neither feasible nor necessary.

1.19. The Committee do not agree that inclusion of an officer belonging to Scheduled Castes and Scheduled Tribes from other departments in the screening committees is neither feasible nor necessary. The Committee feel that in order to safeguard the interests of Scheduled Caste and Scheduled Tribe candidates, it is but necessary that there should be a Scheduled Caste or Scheduled Tribe officer on the screening Committees. The Committees, therefore, reiterate their earlier recommendation.

CHAPTER II

RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY GOVERNMENT

Recommendation No. 8 (Para 60)

The Committee note that recruitment to Class III services in the South Eastern Railway Workshops is made by the Railway Service Commission, Calcutta and where that office is not in a position to recommend Scheduled Castes and Scheduled Tribes against reserved vacancies, the General Manager, South Eastern Railway has the powers to make recruitment of Scheduled Castes and Scheduled Tribes from the open market to fill the reserved quota. The Committee feel that in spite of the powers with the General Manager, South Eastern Railway to recruit Scheduled Castes and Scheduled Tribes from the open market, to fill the reserved quota, there has been no perceptible improvement in the placement of Scheduled Castes/Scheduled Tribes in the South Eastern Railway Workshops.

Reply of Government

All the Railways including the South Eastern Railway have been advised to exercise wherever required, the authority given to the General Managers for selecting Scheduled Caste and Scheduled Tribe candidates in Class III services, without reference to the Railway Service Commissions, to ensure observance of the reserved quota in favour of Scheduled Castes/Scheduled Tribes.

[Ministry of Railways (Railway Board) No. 78E (SCT) 15/10,
dated 30-9-1978]

Recommendation No. 10 (Para 63)

The Committee would also reiterate their earlier recommendation made in the Fifteenth Report (Fourth Lok Sabha) that the Railway Service Commission should include a member belonging to the Scheduled Castes or Scheduled Tribes.

Reply of Government

Appointment to the post of Chairman and Member-Secretary, Railway Service Commission is based on selection by the Union Public Service Commission from amongst eligible candidates who satisfy

the norms as per the recruitment rules framed in consultation with the Union Public Service Commission. It is always the Government's endeavour to ensure, as far as possible, that persons belonging to Scheduled Castes/Scheduled Tribes or minority communities are appointed to one of the two posts in the Railway Service Commission.

There are at present 6 Railway Service Commissions, one each at Allahabad, Bombay, Calcutta, Madras, Muzaffarpur and Secunderabad.

In the Commissions at Madras, Allahabad and Secunderabad the post of Member-Secretary is held by a Scheduled Caste officer

For the post of Chairman in the Railway Service Commission at Bombay which is now vacant, the name of a Scheduled Caste candidate has been proposed to the Union Public Service Commission.

The post of Member-Secretary is vacant in the Commission at Muzaffarpur. A panel of names of Scheduled Caste candidates is proposed to be sent. If the proposals are approved by the Union Public Service Commission and Scheduled Caste candidates are selected and appointed there will be a Scheduled Caste representative either in the post of Chairman or the Member-Secretary in 5 out of the 6 Railway Service Commissions. In regard to Calcutta Service Commission, whenever the post of Chairman or the Member-Secretary falls vacant, posting of Scheduled Caste/Scheduled Tribe candidates will be duly considered.

[Ministry of Railways (Railway Board) No. 78E (SCT) 15/10,
dated 30-9-1978]

Recommendation No. 14 (Para No. 67)

The Committee note that recruitment to Class IV is made from open market and from screened casual labour. Applications received for appointment to Class IV categories are screened by a Committee of three officers—two from the Railways and one from outside. In order that there are no complaints that Scheduled Caste and Scheduled Tribe casual labourers are left-out during screening at the time of their absorption in the regular establishment, the Committee recommend that there should be one member from amongst the Scheduled Castes and Scheduled Tribes on the screening Committee to safeguard the interest of Scheduled Castes and Scheduled Tribes. The Committee would also desire that while engaging casual labour it should be ensured that adequate number of Scheduled Castes and

Scheduled Tribes are taken so that there may not be any difficulty in filling the reserved quota at the time of their screening for regular appointment.

Reply of Government

In the matter of engagement of casual labour, no roster is maintained. However, the recruiting authorities have been asked to ensure intake of Scheduled Castes or Scheduled Tribes to be as far as possible, according to the percentage of reservation in favour of SC/ST communities. This has been done to provide for the availability of Scheduled Castes and Scheduled Tribes at the time of screening of casual labour for regular appointment in Class IV service.

The Recruitment Committee/Selection Boards on the Railways are constituted by departmental officers of appropriate status and background required to adjudge the suitability of candidates for the post for which recruitment/selection is made. If a Scheduled Caste/Scheduled Tribe officer of the requisite status and background is available, he is included as a member of these Boards. The Railway Administrations have been asked that while nominating committees for screening casual labour/substitutes and also while constituting Recruitment Committees/Selection Boards every effort should be made to include a Scheduled Caste/Scheduled Tribe officer on the Committee.

[Ministry of Railways (Railway Board) No. 78E (SCT) 15/10,
dated 30-9-1978]

Recommendation No. 15 (Para 68)

The Committee are unhappy to be informed that though it is not always possible to include Scheduled Caste and Scheduled Tribe members in Recruitment Committees/Selection Boards, however, while nominating officers in such Committees/Boards, Scheduled Caste and Scheduled Tribe officers are considered and included in such Committee/Boards, if available. The Committee feel that there is at present no dearth of technically qualified Scheduled Caste and Scheduled Tribe persons in the Railways and would, therefore, urge the Ministry of Railways (Railway Board) to ensure that a Scheduled Caste or Scheduled Tribe officer is invariably included in all the Recruitment Committees/Selection Boards appointed by the South Eastern Railway Workshops.

Reply of Government

Same remarks as for item No. 14.

[Ministry of Railways (Railway Board) No. 78E (SCT) 15/10,
dated 30-9-1978]

Recommendation No. 16 (Para 74)

The Committee note the various concessions/relaxations available to Scheduled Castes and Scheduled Tribes joining services in the South Eastern Railway Workshops. The Committee regret to note that no Scheduled Caste or Scheduled Tribe candidate, during the last three years, was considered for appointment with relaxed standard and no concession worth the name was extended in his favour. The Committee feel that this is one of the reasons for short-fall in the employment of Scheduled Castes and Scheduled Tribes in the services of the South Eastern Railway Workshops. The Committee hope that all the concessions/relaxations meant for Scheduled Caste and Scheduled Tribe candidates will hereafter be extended to the Scheduled Caste and Scheduled Tribe candidates. Such of the Scheduled Caste and Scheduled Tribe candidates as are appointed with relaxed standard will be given in-service on the job training to make them proficient in their work and to bring them at par with others.

Reply of Government

The observation of the Committee has been noted and instructions have been repeated to the Railways to extend the concessions/relaxations allowed in favour of Scheduled Castes/Scheduled Tribes in recruitment.

[Ministry of Railways (Railway Board) No. 78E (SCT) 15/10,
dated 30-9-1978]

Recommendation No. 18 (Para 76)

The Committee are unhappy to note that only five Scheduled Caste Officers have so far been given opportunity for institutional training and for attending seminars/conferences even though the scheme for providing opportunity to Scheduled Castes and Scheduled Tribes for such a training is stated to be in operation since long. The Committee hope that the Railways will lay more emphasis in nominating more Scheduled Caste and Scheduled Tribe Officers for such training so as to improve their standard of work and to enable

them to complete and take up higher responsibilities in higher posts in due course.

Reply of Government

The sponsoring authorities have been advised to give due consideration to the cases of Scheduled Caste/Scheduled Tribe candidates for specialised training/seminars, etc. in India and abroad. Their cases are considered along with other officers, keeping in view the course-content, eligibility conditions, etc. of the training courses/seminars.

[Ministry of Railways (Railway Board) No. 78E (SCT) 15/10,
dated 30-9-1978]

CHAPTER III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF GOVERNMENT'S REPLIES BUT WOULD LIKE TO KNOW FURTHER PROGRESS IN REGARD TO SOME OF THE RECOMMENDATIONS AS PER THE COMMENTS OF THE COMMITTEE.

Recommendation (Sl. No. 1, Para 15)

The Committee regret to note that the authorities concerned in the South Eastern Railway are not maintaining the rosters properly and in the prescribed form. The Committee would like to emphasise that roster is the only mechanism and the primary step to give proper effect to the reservations prescribed and watch the proper placement of Scheduled Castes and Scheduled Tribes in services as per the points reserved for them in the rosters. Proforma for rosters and detailed instructions regarding maintenance thereof are given in Appendices II and III of Brochure on Reservation for Scheduled Castes and Scheduled Tribes in Railway Services (Second Edition, 1976). The Committee desire that these instructions should be meticulously followed.

Reply of Government

Suitable instructions have been issued to the Railway Administrations for a periodical check of the rosters thoroughly.

[Ministry of Railways (Railway Board) O.M. No. 78E
(SCT) 15/10, dated 30-9-1978]

Comments of the Committee

The Committee note that Ministry of Railways (Railway Board) have issued suitable instructions to the Railway Administrations for a periodical check of the rosters thoroughly. In this connection, the Committee would like to invite the attention of the Ministry of Railways (Railway Board) to Appendix IV of the Brochure on Reservation for Scheduled Castes and Scheduled Tribes in Railway Services (Second Edition) where detailed instructions for conducting inspection of rosters have been given. It will thus be seen that instructions are already there. But these instructions have not, and are not, being followed. The Committee would, therefore, like the Ministry

of Railways (Railway Board) to adopt such measures as to ensure that these instructions are meticulously followed.

Recommendation (Sl. No. 2, Para 16)

The Committee have been informed that the Chief Personnel Officer in the South Eastern Railway Headquarters has been appointed as the Liaison Officer for the South Eastern Railway to periodically inspect each unit and report the progress regarding the intake of Scheduled Castes and Scheduled Tribes in the services as per the quota reserved for them to the General Manager. He is assisted by one Senior Scale Officer at Headquarters and one Assistant Officer for each Unit including Workshops. The Committee have also been informed that one of the Advisers in the Railway Board, whose jurisdiction covers South Eastern Railway, also visits the various units of the Railways to see that instructions pertaining to the reservations of vacancies in favour of Scheduled Castes and Scheduled Tribes, issued from time to time, are implemented. The representative of the Ministry of Railways (Railway Board) who appeared before the Committee has confirmed that there were a lot of irregularities in the maintenance of roster by the South Eastern Railway Workshops. He had stated that these irregularities were because the staff were not properly trained, and secondly, the transfers were frequent.

The Committee are constrained to observe that mere designating Liaison Officer and to periodically inspect each unit and report the progress is not enough. What is needed is concerted action on the part of the Liaison Officer to ensure due compliance by the subordinate appointing authorities with the orders and instructions pertaining to the reservation of vacancies in favour of Scheduled Castes and Scheduled Tribes as per the roster points and other benefits admissible to them. In order to carry out his duties faithfully it is but essential that he should not only be properly trained but should also be in a position to train other personnel assisting him in the discharge of his duties, for the proper maintenance of rosters. The Liaison Officer should be made personally responsible for any default in the implementation of the reservation orders and the maintenance of rosters by the units under him.

Reply of Government

The Railways have been advised that a note should be made of the irregularities coming to notice during the check of rosters and

steps should be taken to avoid recurrence of such irregularities. The Railway Administrations have been asked to examine the feasibility of providing suitable training to the concerned staff of the Personnel Branches on the maintenance of rosters and allied aspects of working and take necessary action.

The Commissioner for Scheduled Castes/Scheduled Tribes has also been addressed enquiring whether it would be possible for his organisation to provide training to the staff and officers of the Railways on maintenance of communal rosters. The Commissioner's reply is awaited.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)15/10,
30-9-1978]

Comments of the Committee

The Committee would like to know whether the training programme has since been started. The Committee would also like to know the action taken by the Ministry of Railways (Railway Board) on their recommendation that the Liaison Officers should be made personally responsible for any default in the implementation of reservation orders and the maintenance of rosters by the units under their charge.

Recommendation (Sl. No. 3, Para 18)

The Committee also feel that it is not practicable for one Liaison Officer in the South Eastern Railway at Headquarters to inspect the various units and Railway Workshops on the South Eastern Railway and to do justice to his duties. The Committee, therefore recommend that the Ministry of Railways (Railway Board) should designate separate Liaison Officers one for each unit and Workshop looking for its recruitment and should set up Cells in each unit and Workshop to assist the Liaison Officer to discharge his duties effectively. The functions of the Cell should be (i) to insure due compliance of the orders for reservation in favour of Scheduled Castes and Scheduled Tribes issued from time to time; (ii) to scrutinise and consolidate the statistical data in respect of the unit/workshop in the prescribed forms; and (iii) to assist the Liaison Officer in the effective discharge of his duties.

Reply of Government

The Chief Personnel Officer of the South Eastern Railway functions as the Liaison Officer for the Railway as a whole in regard to implementation of the reservation rules for Scheduled Castes/

Scheduled Tribes. He is assisted in the discharge of his functions by the officers of the Personnel Branch at appropriate level. The functions of these officers are: (i) to ensure compliance by the appointing authorities of the orders and instructions pertaining to reservation for Scheduled Castes/Scheduled Tribes; (ii) ensure preparation and submission by the various units of the data relating to recruitment and promotion of Scheduled Castes/Scheduled Tribes; and (iii) periodical check of rosters.

On the South Eastern Railway, a special cell under the charge of a Sr. Personnel Officer functions at the Headquarters of the Railway, exclusively to monitor the implementation of the reservation rules, to deal with grievances of Scheduled Caste/Scheduled Tribe employees. In addition, special cells have been opened in each Division and also in the Workshop at Kharagpur under the charge of an Asstt. Personnel Officer. The Liaison Officer functions for the Railway as a whole and he is assisted by other officers in the discharge of his functions. What is need is an effective utilisation of the machinery available at the disposal of the Liaison Officer for carrying out periodical checks etc., covering all units on the Railway. Apart from Kharagpur, the other Workshops on the South Eastern Railway are located at Motibagh, Raipur and at Sini. The Workshop at Sini is a Civil Engineering Workshop.

The total number of staff in non-gazetted categories in these Shops is as under:—

	<i>Class III</i>	<i>Class IV</i>
Raipur	933	576
Nagpur	723	411
Sini	374	560

The total strength of staff being small in these Workshops, the work of watching implementation of the reservation rules in these units can be looked after by the special cell in the Headquarters office. The Railway have been advised accordingly.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)15/10,
dated 30-9-1978]

Comments of the Committee

The Committee would like to know the steps taken for the effective utilisation of the machinery available at the disposal of the Liaison Officer for carrying out periodical checks etc. covering all the units on the Railway.

Recommendation (Sl. No. 11, Para 64)

The Committee recommend that all vacancies should be notified to the local or the Regional Employment Exchanges. The total number of vacancies to be filled and the number of vacancies reserved for Scheduled Castes and Scheduled Tribes, qualifications prescribed for the posts and the concessions/relaxations permissible in favour of Scheduled Castes and Scheduled Tribes, should be clearly indicated in the requisitions sent to the Employment Exchanges.

Reply of Government

The Railway Service Commissions are sending copies of Employment Notices to all the Regional Employment Exchanges in the area, besides publishing the notices in the newspapers. These notices contain the information indicated by the Committee.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)15/10,
dated 30-9-1978]

Comments of the Committee

Copies of advertisements may also be forwarded to the Secretariat of the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes for circulation among the Members of the Committee.

Recommendation (Sl. No. 12, Para 65)

The Committee desire that the Railway Service Commission, Calcutta, and the Liaison Officer of the South Eastern Railway Workshops should maintain close liaison with the I.I.Ts. and I.T.Is. for the recruitment of skilled and semi-skilled personnel for the Railway Workshops.

Reply of Government

The Railway Service Commission, Calcutta does not recruit the skilled and unskilled staff required for the workshops. At present there is no recruitment to skilled artisans, as semi-skilled staff are promoted as skilled artisans. Direct recruitment to the category or skilled artisans is undertaken only when semi-skilled staff are not available for promotion.

There is no direct recruitment to semi-skilled categories, all vacancies in the semi-skilled categories being filled by promotion of unskilled employees.

When direct recruitment is made to skilled categories preference is given to Apprentices trained in the Railway Workshops under the Apprentices Act for the various trades. Candidates from I.I.Ts. and I.T.Is. who compete when direct recruitment is made for skilled categories, are also given due consideration.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)15/10,
dated 30-9-1978]

Recommendation (Sl. No. 13, Para 66)

The Committee would also like the Railway Service Commission, Calcutta and the other recruitment authorities in the South Eastern Railway Workshops to furnish to the Employment Exchanges the precise reasons for rejection of Scheduled Caste and Scheduled Tribe candidates sponsored by them to fill the reserved posts for their future guidance and to enable them to gear up their own machinery to sponsor the right type of candidates in future.

Reply of Government

Recruitment to Class III railway services is undertaken by the Railway Service Commissions. The vacancies are advertised in the newspapers having wide circulation and copies of Employment Notices are sent to the regional/local Employment Exchanges, associations representing Scheduled Castes and Scheduled Tribes, Principals of all Colleges and Technical Training Institutions in the region served by the Commission. A copy of the notice is also endorsed to the Director General, Employment & Training who has all-India jurisdiction.

All the intending candidates, including those receiving information through the Employment Exchanges have to apply on the prescribed form. It would not be practicable for the Railway Service Commissions to send advices of rejection. The selection made by the Service Commissions may be fully accepted without their having to account for rejections.

As regards recruitment to Class IV services, including workshop staff where the Railways are in a position to identify the candidates sponsored by the Employment Exchanges, the Railway Administrations are being asked to advise the Employment Exchanges the reasons for rejection, wherever done of the candidates recommended by them.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)15/10,
dated 30-9-1978]

Recommendation (Sl. No. 17, Para 75)

The Committee also suggest that the concessions/relaxations available for Scheduled Castes and Scheduled Tribes should be clearly mentioned in the advertisements, so that such of the Scheduled Caste and Scheduled Tribe candidates, as become eligible because of these concessions could also apply.

Reply of Government

The following relaxations/concessions are allowed in favour of Scheduled Caste/Scheduled Tribe candidates in recruitment through the Railway Service Commissions:—

- (1) Maximum age limit is relaxed by five years in the case of candidates belonging to Scheduled Castes and Scheduled Tribes.
- (2) Cost of application forms is 1/4th in the case of Scheduled Caste and Scheduled Tribe candidates.
- (3) Free railway IInd Class passes are issued to Scheduled Caste/Scheduled Tribe candidates when called for written test/interview.
- (4) No minimum qualifying marks are prescribed for Scheduled Caste/Tribe candidates appearing for interview in connection with recruitment to popular categories.
- (5) Reserved community candidates are offered appointment in any of the divisions where the vacancies exist if such vacancies do not exist in the divisions of their choice.
- (6) Candidates belonging to Scheduled Castes/Scheduled Tribes who fail to qualify the apprenticeship are given another chance with stipend and a third chance without stipend. If these candidates still fail to qualify, they are offered alternative employment in Class III where there are shortfalls in the reserved quota.
- (7) The Scheduled Caste/Tribe candidates who fail in the medical examination are considered for alternative category for which they are medically fit and where there is deficiency of their quota.
- (8) Physical standards have been relaxed in the case of Scheduled Caste/Scheduled Tribe candidates for appointment as Rakshaks/Sub-Inspectors on Railways.

The relaxations as mentioned at items 1, 2 & 8 are indicated in the advertisements that issued for recruitment. In addition, wherever relaxation is allowed in recruitment to certain technical categories for which experience has been prescribed as a qualification the extent of relaxation in favour of Scheduled Castes/Scheduled Tribes is also mentioned in the advertisements. The other concessions referred to above, by their very nature have no bearing on the eligibility of Scheduled Caste/Scheduled Tribe candidates and these have been provided for the guidance of recruiting authorities, in order to enable them to recruit Scheduled Caste/Scheduled Tribe candidates to fill the reserved quota. In the circumstances, it will be appreciated that it will not be necessary to mention the other relaxations in the advertisements.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)
15/10, dated 30-9-1978]

Comments of the Committee

The Committee desire that relaxation at Sl. Nos. 3 and 7 may also be indicated in the recruitment advertisements.

Recommendation (Sl. No. 21, Para 94)

The Committee note that under the Apprentices Act, 1961 it is obligatory on all employers in the specified industries to engage apprentices in accordance with the prescribed ratio in the designated trades. Reservations for Scheduled Castes and Scheduled Tribes have also been provided in the Rules framed under the Apprentices (Amendment) Act, 1973. The Committee hope that, in future, all training places in the designated trades in the Railways, particularly in the Railway Workshops, will be filled up and Scheduled Caste and Scheduled Tribe candidates will be given their due representation in accordance with the quota reserved for them.

Reply of Government

The Apprentices Act 1961 as amended in 1973 provides for statutory reservations for Scheduled Caste/Scheduled Tribe candidates. The Railway Administrations have accordingly been reserving training places for Scheduled Caste/Scheduled Tribe candidates. The number of Scheduled Caste candidates recruited conforms to the quota reserved for them. The number of Scheduled Tribe candidates recruited is about 50 per cent of the quota reserved for them. The shortfall is due to non-availability of Scheduled Tribe candidates for appointment as apprentices.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)
15/10, dated 30-9-1978]

CHAPTER IV

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH REPLIES OF GOVERNMENT HAVE NOT BEEN ACCEPTED BY COMMITTEE AND WHICH REQUIRE REITERATION.

Recommendation (Sl. No. 4, Para 19)

The Committee would also like the Liaison Officers, Personnel Officers and other concerned persons responsible for maintaining the rosters in the South Eastern Railway Workshops to undergo a refresher course for the proper maintenance of rosters and for that purpose utilize the services of the Commissioner for Scheduled Castes and Scheduled Tribes who have agreed before the Committee to arrange such a refresher course for the Liaison Officers.

Reply of Government

The Chief Personnel Officer of the South Eastern Railway functions as the Liaison Officer for the Railway as a whole in regard to implementation of the reservation rules for Scheduled Castes/Scheduled Tribes. He is assisted in the discharge of his functions by the officers of the Personnel Branch at appropriate level. The functions of these officers are; (i) to ensure compliance by the appointing authorities of the orders and instructions pertaining to reservation for Scheduled Castes/Scheduled Tribes; (ii) ensure preparation and submission by the various units of the data relating to recruitment and promotion of Scheduled Castes/Scheduled Tribes; and (iii) periodical check of rosters.

On the South Eastern Railway, a special cell under the charge of a Sr Personnel Officer functions at the Headquarters of the Railway, exclusively to monitor the implementation of the reservation rules, to deal with grievances of Scheduled Caste/Scheduled Tribe employees. In addition, special cells have been opened in each Division and also in the Workshop at Kharagpur under the charge of an Asstt. Personnel Officer. The Liaison Officer functions for the Railway as a whole and he is assisted by other officers in the discharge of his functions. What is needed is an effective utilisation of the machinery available at the disposal of the Liaison Officer for carrying out periodical

checks etc., covering all units on the Railway. Apart from Kharagpur, the other Workshops on the South Eastern Railway are located at Motibagh, Raipur and at Sini. The Workshop at Sini is a Civil Engineering Workshop.

The total number of staff in non-gazetted categories in these Shops is as under:—

	<u>Class III</u>	<u>Class IV</u>
Raipur	933	576
Nagpur	723	411
Sini	374	560

The total strength of staff being small in these Workshops, the work of watching implementation of the reservation rules in these units can be looked after by the special cell in the Headquarters office. The Railway have been advised accordingly.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)
15/10, dated 30-9-1978]

Comments of the Committee

Please see Chapter I, Para No. 1.4.

Recommendation (Sl. No. 5, Para 26)

The Committee regret to note that the percentage of Scheduled Caste and Scheduled Tribe employees in the South Eastern Railway Workshops even after the Crash Programme for the recruitment of Scheduled Castes and Scheduled Tribes in November, 1975 is disappointing. As on 1-6-1976, the per centage of Scheduled Castes and Scheduled Tribes in Class III is 7.73 and 2.19 respectively as against 14 per cent for Scheduled Castes and 15 per cent for Scheduled Tribes. In Kharagpur Workshops, the percentage of Scheduled Castes in Class III (technical) is 5.6 and that of Scheduled Tribe 3.5. In Class III (non-technical), it is 10.3 per cent and 2.2 % respectively. In class IV, both technical and non-technical their percentage is far from satisfactory.

Reply of Government

Out of a total of 10,395 Class III employees in all the workshops of South Eastern Railway as on 1-6-1976, 8,365 employees were on the rolls of Kharagpur Workshop alone. Over 7,500 of these em-

ployees in the Kharagpur Workshop belonged to technical categories and the rest to the non-technical categories in Class III services. The representation of Scheduled Castes in the technical categories was 5.6 per cent and in the non-technical categories, 10.3 per cent. In the case of Scheduled Tribes, it was 3.5 per cent in the technical categories and 2.2 per cent in the non-technical categories. These figures would illustrate that the deficiency in the case of Scheduled Castes has been mostly in the technical categories which is chiefly due to the fact that the Scheduled Caste candidates with the requisite technical requirement/qualification were not available. Similar is the case with regard to the representation of Scheduled Tribes.

As regards the observation that a number of posts which in the ordinary course should have been reserved and provided to Scheduled Castes/Scheduled Tribes, but seem to have been filled by general candidates, the position is that where Scheduled Caste/Scheduled Tribe candidates are not available, the reserved vacancies are filled after dereservation. Such dereservation is permissible. The vacancies so dereserved are carried forward to subsequent years.

Special Cells were set up on all the Zonal Railways in the latter half of 1973 under the charge of Sr. Personnel Officers to look after the work relating to intake of Scheduled Castes and Scheduled Tribes and it is only after the formation of such Cells that exclusive attention could be paid to this work. The work in this regard is constantly watched and appropriate measures will be taken to bring up the representation of Scheduled Castes/Scheduled Tribes.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)
15/10, dated 30-9-1978]

Comments of the Committee

Please see Chapter I, Para 1.7.

Recommendation (Sl. No. 6, Para 27)

The Committee are constrained to observe that even after such a long time during which the reservation orders have been in existence, the representation of Scheduled Castes and Scheduled Tribes in the South Eastern Railway Workshops, especially of Scheduled Tribes, is not satisfactory. In the view of the Committee, a number of posts which in the ordinary course should have been reserved and gone to the Scheduled Castes and Scheduled Tribes seems to have been filled by general candidates thus depriving a large number of Scheduled Castes and Scheduled Tribes of their due share in the services.

Reply of Government

Same remarks as against item No. 5.

Recommendation (Sl. No. 9, Para 61)

The Committee are unhappy to be informed about the working conditions of the Railway Service Commission, Calcutta. The Commission have no powers to relax the minimum educational qualifications prescribed for the posts in favour of Scheduled Castes and Scheduled Tribes. There are no separate minimum qualifying marks either for the written test or in the interview for Scheduled Castes and Scheduled Tribe candidates. The Commission conducts written tests and interviews and draws up a panel strictly according to merit. The Commission could not advertise the vacancies notified to the Commission immediately and the vacancies notified to the Commission have increased manifold during the last few years and it has become extremely difficult for the Commission to deal with all such vacancies in time. The Commission is facing difficulty in having the examination papers set and get the answer books evaluated as the remuneration for these jobs is very low and the experts do not come forward to accept these jobs. In many cases, it has taken two years by the Commission to produce panels of selected candidates. Bulk of the direct recruitments made during the years 1973-74, 1974-75, 1975-76, have been made overlooking the role of the Employment Exchanges which are better equipped to sponsor Scheduled Caste and Scheduled Tribe candidates.

The Committee are extremely unhappy about the working of the Railway Service Commission, Calcutta, which is an executive agency working directly under the Administrative control of the Ministry of Railways (Railway Board). The Committee feel that a change in the working conditions of Railway Service Commission is long overdue. The Committee, therefore, recommend that the Ministry of Railways (Railway Board) should go into the powers, functions and working conditions of the Railway Service Commission and suggest suitable measures necessary for its efficient functioning.

Reply of Government

The Committee have expressed their unhappiness about the working of the Railway Service Commission, Calcutta probably keeping in view the delays that had taken place in the recruitment work. The Committee have also expressed the feeling that a

change in the working conditions of the Commission was long overdue and the Ministry might look into the powers, functions and working conditions of the Railway Service Commission, Calcutta and suggest suitable measures for its efficient functioning.

The Railway Service Commission at Calcutta functions on the same lines as the other Railway Service Commissions and the powers delegated to the Commission at Calcutta are the same as those delegated to the other Commissions. The Ministry had also received complaints in the past about delays on the part of the Service Commission at Calcutta. The Commission has since been reorganised by effecting changes in the incumbents of the posts of Chairman and Member-Secretary and there has been noticeable improvement in the functioning of the Commission.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)15/10,
dated 30-9-1978]

Comments of the Committee

Please see Chapter I, Para 1.10.

Recommendation (Sl. No. 19, Para 84)

The Committee regret to note that a large number of vacancies reserved for Scheduled Castes and Scheduled Tribes in Class III and IV have been carried forward and consequently de-reserved by the South Eastern Railway Workshops, Kharagpur during the years 1973, 1974 and 1975 as a matter of course without following the prescribed procedure in this regard. The Committee, would therefore, stress that before a reserved vacancy is carried forward and de-reserved, the procedure as laid down in the 'Brochure on reservation for Scheduled Castes and Scheduled Tribes in Railway Service', should be meticulously followed.

Reply of Government

With effect from January, 1978, based on the decision of the Department of Personnel & Administrative Reforms, Ministry of Home Affairs proposals for dereservation of reserved vacancies except those relating to operating and technical categories, are referred to that Department for its prior concurrence. A copy of the proposal is also simultaneously forwarded to the Commissioner for Scheduled Castes/Scheduled Tribes. Proposals for dereservation are meticulously examined and only where the dereservation is considered inescapable, the proposals is processed.

The functions of the Railways involve operation of trains, maintenance of Permanent Way and Signalling equipment and rolling stock. In the context of the emphasis on speed of operation, safety of passengers and goods and implementation of plan projects and other schemes, there is utmost need to fill vacancies expeditiously in the operating and technical categories. The Department of Personnel and Administrative Reforms, have therefore, agreed to the General Managers of the Zonal Railways continuing to exercise the authority to dereserve reserved vacancies in the technical and operating categories in non-gazetted Railway services.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)15/10,
dated 30-9-1978]

Comments of the Committee

Please see Chapter I, Para 1.13.

Recommendation (Sl. No. 20, Para 85)

The Committee would also stress that all proposals for de-reservation in all non-gazetted categories, whether they are technical or otherwise, as suggested by the Cabinet Secretariat (Department of Personnel and Administrative Reforms) should have the prior approval of the Ministry of Railways (Railway Board). The Committee will like to be apprised of the decision taken by the Government in this regard.

Reply of Government

Same remarks as for item No. 19.

Recommendation (Sl. No. 22, Para 104)

The Committee regret to note that there is no reservation for Scheduled Castes and Scheduled Tribes for the award of petty contracts by the South Eastern Railway and that the percentage of Scheduled Caste and Scheduled Tribe commission vendors is quite low in spite of the fact that, as stated by the Ministry of Railways, preference is given to Scheduled Caste and Scheduled Tribe persons in this regard and that in regard to allotment of bookstalls, it is negligible.

The Committee are sanguine that there is no dearth of Scheduled Caste and Scheduled Tribe persons for undertaking these jobs provided suitable opportunity is offered to them. The Committee, therefore, are of the opinion that reservations for Scheduled

Castes and Scheduled Tribes in the award of catering and vending contracts, book-stalls and other petty contracts on the South Eastern Railway as also other Railways, equivalent to the percentages of reservations in force for them in the Railway Services, should be provided.

Reply of Government

The extant policy of the Government provides for Scheduled Caste and Scheduled Tribe candidates being given preference in the award of catering/vending contracts on the Railways. In the allotment of small catering/vending contracts up to half a unit, Scheduled Castes/Scheduled Tribes are given preference and the contract is awarded straightaway to them if they are found capable of doing the work satisfactorily.

In the case of contracts, bigger than half a unit, they get preference for the award of such contracts, if they are found equal to other applicants in competence to manage satisfactorily.

As regards allotment of bookstalls on the Railways, as per the policy prescribed all fresh future allotment of bookstalls are reserved exclusively for unemployed Graduates, their co-operative/Associations/Partnerships and the co-operatives of actual workers/vendors attached to bookstalls at the Railway Stations.

The basic consideration in awarding catering/vending and book-stall contracts is to provide satisfactory service to the passengers. It is, therefore, necessary that the candidates should have requisite experience, financial stability etc. Against this backward it will not be possible to reserve any percentage of the contracts in favour of any particular community.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)15/10,
dated 30-9-1978]

Comments of the Committee

Please see Chapter I, Para 1.16.

Recommendation (Sl. No. 23, Para 106)

The Committee would also like the Ministry of Railways (Railway Board) to examine the feasibility of exempting the Scheduled Caste and Scheduled Tribe applicants from depositing the security money fixed for tenders.

The Committee would also like the Ministry of Railways to associate a Scheduled Caste/Scheduled Tribe Officer in the Committee appointed to scrutinise the applications received by South Eastern Railway for the award of contracts.

Reply of Government

The security money from the catering/vending and bookstall contractors is absolutely necessary to ensure a proper control on the contractors and prevent them from indulging in breach of the provisions of the agreements, supply of adulterated and/or sub-standard food etc. In the case of bookstall contractors also, the security money plays a vital role for proper functioning of the stalls. Since the financial stability of the contractor is one of the essential criteria for ensuring improved and complaint-free service to the passengers the amount of security deposit, which constitutes a small fraction of the total investment of the contractor, is not considered to be a great hurdle even for the members of the Scheduled Castes/Tribes.

All applications for the catering/vending contracts as well as the bookstall contracts are screened by a Committee of concerned officers both at the Divisional as well as the headquarters levels. If the concerned officers happen to be members of the Scheduled Castes/Scheduled Tribes, they automatically come in the Screening Committee. Moreover these Committees are only recommendatory and submit their recommendations to the competent authority who finally examines the recommendations of the Screening Committee and allot the contracts to a suitable candidate on merit. Inclusion of an officer belonging to Scheduled Castes/Tribes from other departments in the Screening Committees is neither feasible nor necessary.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)15/10,
dated 30-9-1978]

Comments of the Committee

Please see Chapter I, Para 1.19

CHAPTER V

RECOMMENDATION/OBSERVATION IN RESPECT OF WHICH FINAL REPLY OF GOVERNMENT HAS NOT BEEN ACCEPTED

Recommendation (Sl. No. 7, Para 28)

The Committee are also distressed to note that shortfalls in the placement of Scheduled Castes and Scheduled Tribes in the South Eastern Railway Workshops was not taken note of by the Ministry of Railways (Railway Board) between 1955-1975. It was only in November, 1975 that a special drive was launched by the Ministry of Railways (Railway Board) for the recruitment of Scheduled Castes and Scheduled Tribes in the Railways. The Committee would like to be apprised of the results achieved by the special drive launched by the Ministry of Railways (Railway Board) to wipe out the shortfalls in the services of the South Eastern Railway Workshops. The Committee hope that the assurance, given by the representative of the Ministry of Railways (Railway Board) during the course of evidence before them, for making good the shortfalls during the period of next three months, has since been implemented.

Reply of Government

The results achieved during the period of the special drive in the Workshops of the South Eastern Railway will be advised to the Committee.

[Ministry of Railways (Railway Board) O.M. No. 78E(SCT)15/10,
dated 30-9-1978]

RAM DHAN,

April 3, 1979.

Committee on the Welfare of Scheduled

Chaitra 13, 1901 (Saka).

APPENDIX

(Vide Introduction)

Analysis of the action taken by the Government on the recommendations contained in the Fifth Report (Sixth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

I.	Total number of recommendations	23
II.	Recommendations/Observations that have been accepted by Government [<i>Vide</i> Recommendations at Sl. Nos. 8 (Para 60), 10 (Para 63), 14 (Para 67), 15 (Para 68), 16 (Para 74), and 18 (Para 76)]:	
	Number	6
	Percentage to total	26.1
III.	Recommendations/Observations which the Committee do not desire to pursue in view of the Government's replies [<i>Vide</i> Recommendations at Sl. Nos. 1 (Para 15), 2 (Para 16), 3 (Para 18), 11 (Para 64), 12 (Para 65), 13 (Para 66), 17 (Para 75) and 21 (Para 94)]:	
	Number	8
	Percentage to total	34.8
IV.	Recommendations in respect of which replies of Government have not been accepted by the Committee and which require reiteration [<i>Vide</i> Recommendations at Sl. Nos. 4 (Para 19), 5 & 6 (Para 26 & 27), 9 (Para 61), 19 & 20 (Para 84 & 85), 22 (Para 104) and 23 (Para 106)]:	
	Number	8
	Percentage to total	34.78
V.	Recommendation/Observation in respect of which final reply of Government has not been received [<i>Vide</i> Recommendations at Sl. No. 7 (Para 28)]:	
	Number	1
	Percentage to total	4.34

1979 BY LOK SABHA SECRETARIAT

PUBLISHED UNDER RULE 382 OF THE RULES OF PROCEDURE AND CONDUCT
OF BUSINESS IN LOK SABHA (SIXTH EDITION) AND PRINTED BY THE
GENERAL MANAGER, GOVERNMENT OF INDIA PRESS,
MINTO ROAD, NEW DELHI.